

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Insertion of new article 342A)*

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI C. K. CHANDRAPPAN: Sir, I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Amendment of article 324)*

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Amendment of articles 81 and 82)*

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to

introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

**ADVOCATES (AMENDMENT) BILL  
(Amendment of Section 24)**

SHRI SAKTI KUMAR SARKAR (Joynagar): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961".

*The motion was adopted.*

SHRI SAKTI KUMAR SARKAR: Sir, I introduce the Bill.

**COMPULSORY ADULT EDUCATION  
BILL\***

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill to provide for funds and facilities, and to set up necessary bodies to ensure compulsory adult education in India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for funds and facilities, and to set up necessary bodies to ensure compulsory adult education in India."

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